



**CENTRAL ADMINISTRATIVE TRIBUNAL  
KOLKATA BENCH  
(CIRCUIT AT PORT BLAIR)**

No. O.A. 351/718/AN/2019

Date of order: 07.06.2019

**Present: Hon'ble Ms. Bidisha Banerjee, Judicial Member  
Hon'ble Mr. N. Neihsial, Administrative Member**

R. Ganesh, S/o Shri A. Ramaswamy  
R/o 47/3, Ranjit Vihar, Brij Gunj  
South Andaman, Working as Assistant Engineer  
PM (MAP), Army.

... Applicant

-Versus-

1. The Union of India, Service through the Secretary  
Ministry of Defence, Department of Army  
New Delhi - 110001.
2. The Director General (Pers)  
Military Engineering Service  
Engineer-n-Chief Branch, Kashmir House, Rajaji Marg  
DHQ PO, New Delhi - 110011.
3. The Head Quarter, Chief Engineer  
Western Command, Chandi Mandir, Pin - 908543.
4. The Head Quarter, Chief Engineer  
Southern Command, C/O 56 APO, Pin - 908541.
5. The Head Quarter, Chief Engineer  
Andaman & Nicobar Zone  
Brij Gunj, PO Junglighat, Port Blair - 744103.

Respondents

For the Applicant : Mr. K. Rao

For the Respondents :

B.

ORDER (ORAL)

Per Ms. Bidisha Banerjee, Member (J):

Heard learned counsel for the applicant. None for the respondents.

2. It is noted that the applicant has sought relief for grant of 2<sup>nd</sup> MACP at the Grade Pay of Rs. 4800 with effect from 1<sup>st</sup> September, 2008 as well as 3<sup>rd</sup> MACP in the Grade Pay of Rs. 5400 with effect from 1<sup>st</sup> April 2015. The representations to that effect, preferred by the applicant, are pending before the authorities since 2018. However, till date, no order has been communicated and, therefore, applicant seeks a direction upon the respondent authorities to dispose of the last pending representation dated 12.04.2019 within a time frame.
3. Accordingly, without entering into the merits of the case, the O.A. is disposed of directing the respondent No. 2 to look into the grievance of the applicant, consider the case of the applicant as made out in his representation dated 12.04.2019 in accordance with law and pass an appropriate reasoned and speaking order within a period of two months from the date of receipt of a copy of this order.
4. It goes without saying that if the applicant is found to be entitled to his claim, the same shall be accorded within a period of one month thereafter. No costs.

(N. Neihsial)  
Administrative Member

(Bidisha Banerjee)  
Judicial Member